

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of June, 2022 (through video conference)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
7.6.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	175/MP/2021	GIPL	Petition under Section 79 (1) (c), and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre(On admission).
	2.	126/MP/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 20.1.2022 read with Corrigendum Order dated 4.2.2022 in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto (On admission).
	3.	128/MP/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 05.05.2022 under Section 11 of the Electricity Act, 2003. Seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (On admissibility).
	4.	199/MP/2021	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 and Article 8 of the Power Purchase Agreements dated 29.6.2012 and 23.8.2013 entered into between the Petitioner and the Respondent, for recovery of Late Payment Surcharge on the Monthly Bills of the Petitioner.
	5.	605/MP/2020	ARIMA SPPL	Petition under Section 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 4.5.3 of the Power Purchase Agreement dated 22.11.2018 executed between Solar Energy Corporation of India Limited and Arina Solar Power Limited seeking directions to restrain SECI from invoking the bank guarantees and for returning the bank guarantees.
	6.	514/MP/2020	ENICL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.
	7.	49/MP/2021	NRSSXXIXTL	Petition under Section 61, 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of hellicrane for implementation of the Project.
14.6.2022 Tuesday At 10.30 A.M.	1.	39/MP/2022	NEEPCO	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking issuance of appropriate order(s) / direction(s) / declaration

Misc. Petitions				from the Commission that purchase of power from 600 MW (4x150 MW) Kameng Hydro Electric Project of the Petitioner which becomes eligible for Non-Solar REC under the Hydro Power Obligation from 2021-22 to 2029-30 as per the order dated 29th January 2021 of Ministry of Power, Government of India (On admission).
	2.	73/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation from the Respondent for deviation from the scheduled power under the Power Purchase Agreement dated 7.3.2019 entered into between the Petitioner and the Respondent (On admission).
	3.	87/MP/2022	FBTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.01.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs(On admission)
	4.	134/MP/2022	W5RL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with inter alia Articles 9 and 16 of the Power Purchase Agreement dated 21.07.2017 (PPA) and applicable laws seeking amongst others declaration that the unilateral reduction of tariff by the Respondent No. 1 is arbitrary, illegal, violative of the provisions of the PPA, and non-est and direction to the Respondent No. 1 to reinstate and make payment to the Petitioner at the tariff of Rs 3.46/- per unit, in terms of the PPA(On admission) .
	5.	159/MP/2022	HPEL	Petition under Regulation 28 of Central Electricity Regulatory Commission (Power Market) Regulation 2021, for approval of the Technology to be used by the Petitioner (On admission) .
	6.	102/TL/2022	KTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Karur Transmission Limited
	7.	107/TL/2022	KBTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Khavda - Bhuj Transmission Limited
	8.	90/MP/2022	CESIPL	Petition for change of Trading Licence Category from Category-III to Category- V.
	9.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.1.2020.
	10.	40/MP/2022	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 seeking certain directions to the Respondent No. 1 and 2 and adjudication of certain disputes which have arisen between the parties.
	11.	47/MP/2022	MPDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 7 of the Power Purchase Agreement (PPA) dated 13.7.2007
	12.	108/MP/2022 alongwith I.A.No.16/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 22 of the Agreement for Procurement of Power dated 25.10.2021 seeking directions to PTC India /Kerala State Electricity Board Limited to make payment of entire Capacity Charges to Jindal India Thermal Power

				Limited in terms of the APP dated 25.10.2021(Interlocutory application seeking urgent interim directions to the respondents to make full and complete payment of the monthly invoices)
	13.	109/MP/2022 alongwith I.A.No.17/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking for quashing of the communications containing letters dated 16.12.2020 and 11.2.2022, issued by the Respondents thereby misinterpreting the provision of misdeclaration provided under the Article 11 of the Pilot Agreement for Procurement of Power (PAPP)/ Pilot Power Supply Agreement (PPSA), and accordingly seeking directions upon the said Respondent to refund the amount of Rs. 46.16 Lakhs already deducted & to not deduct any amount (including Rs. 25.35 crores as indicated in PTC letter dated 11.2.2022) on this account from the monthly energy bills issued / to be issued by the Petitioner alongwith interest/ carrying cost, and consequent directions to adhere to the provisions of the PAPP/ PPSA (Interlocutory application for interim reliefs)
	14.	104/MP/2018	HPSEBL	Petition under Sections 79(1)(c),79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the direct bilateral billing of transmission charges by the Respondent no. 1, NRSS-XXXI(A) Transmission Limited on the Petitioner for the Transmission System established in the State of Himachal Pradesh( Received by way of Remand)
23.6.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted (On admission).
	2.	28/MP/2022	POSOCO	Petition under Regulation 13 Power to issue directions of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulation, 40 Removal of Difficulty of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 by regional entities and other associated issues(On admission).
	3.	130/MP/2022	TPL	Petition for treatment of transmission charges of Torrent Power Grid Limited's transmission System in view of the fact that the same was conceptualised for supply of power from SUGEN CAPP to Petitioner's licensed area (On admission) .
	4.	164/MP/2019	AAL	Petition for recovery of due amount for the power supply made to the Respondents, namely, non-payment of surcharge, recovery of rebate deducted by Respondents despite making delayed payment violating the terms of the agreement to pay within time.
	5.	83/MP/2019 alongwith I.A.Nos.59&61/2 019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI( Interlocutory applications for dismissal of the Petition) .

6.	403/MP/2019 alongwith I.A.No.10/2020	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018( Interlocutory application seeking interim reliefs).
7.	216/MP/2021	DBPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Tata Power Trading Company Limited (TPDCL) and, with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.
8.	80/MP/2019	CCCPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.
9.	492/MP/2020	DBPL	Petition under Section 79 (1) (c),79 (1)(d), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, for adjudication of dispute arising out of the action of Power Grid Corporation of India in relation to Bill-3 raised in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulation, 2010 read with Billing, Collection, Disbursement (BCD) Procedure and <i>inter-alia</i> , seeking declaration that the Petitioner is entitled for complete off-set of charges billed in Bill-1 as well as Bill-3, in the event the quantum of transmission corridor availed by the Petitioner in any region is, for the corresponding period, equal to or more than the target region LTA quantum and for refund of monthly POC charges paid under Bill-3.
10.	131/MP/2019 alongwith I.A.No.50/2020	BYPL	Petition invoking Section 79(1)(e), 79(1)(i) and Section 79(1)(k) read with Sections 129 and 130 of the Electricity Act, 2003 read with Regulation 7, 8 and 13 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking appropriate directions against Global Energy Private Limited( Interlocutory application for dismissal of the Petition).
11.	163/MP/2019	DNHPDCL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of disputes which have arisen on account of the incorrect billing of POC charges by the Respondents on the Petitioner
12.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
13.	62/MP/2020	PSEPL	Petition under Section 79 (1) (b), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements dated 4.8.2016 entered into between the Petitioner Parampujya Solar Energy Private Limited seeking directions to NTPC Limited to act in accordance with the said Article 11 of the Power Purchase Agreements and accepting the impact of Force Majeure events and thereby extend the Scheduled Commissioning Date of the Project of the Petitioner.
14.	182/MP/2020	OGPTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events.

15.	117/MP/2021	MY(S)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
16.	379/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset A1 80 MVAR line reactor of Barh-I Line (charged as bus reactor) at Gorakhpur Sub-station, Asset A2 80 MVAR line reactor of Barh-II Line (charged as bus reactor) at Gorakhpur Sub-station, Asset B Barh-II TPS-Gorakhpur 400 kV D/C (Quad) line alongwith 400 kV line bays at Gorakhpur Sub-station (excluding switchable line reactor), Asset C 125 MVAR Bus Reactor at Gorakhpur Sub-station Asset D Converting 2x80 MVAR Line Reactors at Gorakhpur end of 400 kV Barh Gorakhpur (Quad) transmission line to 2x80 MVAR Switchable Line Reactors under Immediate Evacuation System associated with Barh-II TPS in NR.
17.	423/TT2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Expansion/Upgradation of SCADA/EMS System of SLDCs of North Eastern Region.
18.	731/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- OPGW link for Betual - Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State I Sector Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement) tariff block 2014-19 period.
19.	662/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- Installation of +/- 200 MVAR Dynamic Compensation (STATCOM) along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400kV Hyderabad Sub-station, Asset 2- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Udumalpet Sub-station and Asset 3- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Trichy Sub-station under System Strengthening in Southern Region XXI in Southern Region.
20.	171/TT/2019	PGCIL	Petition for determination of tariff from COD to 31.3.2019 of four assets under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh- Part B (Phase-II)".

21.	189/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: URTDSM Systems (PDCs & its associated parts) supplied and installed at NERLDC and SLDCs of Assam, Meghalaya and Tripura and PMUs along with 51 PMUs & its associated items (in 14 stations) and Asset-2: URTDSM System(Control Center Equipment, PMU's and associated equipment's) integrated and commissioned at WRLDC, Mumbai & SLDCs of Madhya Pradesh and Gujarat under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)
22.	673/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset I and Asset II under Transmission system associated with Tehri Pump Storage Plant (PSP).
23.	678/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Asset-I: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at ERLDC Kolkata, SLDCs WBSETCL & DVC, Asset-II: URTDSM System (Control Center Equipment, PMUs and associated equipment's) integrated and commissioned at SLDCs of OPTCL of Eastern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM).
24.	486/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: PHASE-I "UNIFIED REAL TIME DYNAMIC STATE MEASUREMENT (URTDSM)" for NRLDC & SLDCs of Northern Region under Phase-I- Unified Real Time Dynamic State Measurement (URTDSM) in Northern Region.
25.	16/RP/2021	PGCIL	Petition for review of the Order dated 8.2.2021 in Petition No. 36/TT/2020
26.	676/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Augmentation of Transformers in Northern region Part-A" in Northern Region.
27.	23/RP/2021	PGCIL	Petition for review of the Order dated 2.6.2021 in Petition No. 132/TT/2020.
28.	254/TT/2019	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 for URTDSM System (Control Center Equipment, PMUs and associated equipment) integrated and commissioned at SRLDC & SLDCs of Southern Region under Phase-I-Unified Real Time Dynamic State Measurement (URTDSM)
29.	129/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under Expansion/ Up-gradation of SCADA/EMS system at SLDC of Western Region.
30.	23/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under SYSTEM STRENGTHENING-XX in Southern Region.
31.	37/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for assets under Establishment of Fibre Optic Communication System under Master Communication Plan.
32.	78/TT/2021	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Rihand Transmission System in Northern Region.
33.	33/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for

				2019-24 tariff block for Asset-I: Pole-I of the 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with 800 kV Champa Pooling station - Kurukshetra HVDC Transmission Line (DOCO 24.3.2017) Asset-II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra (DOCO 25.3.2017) , Asset-III: 8 nos. 220 kV Line Bays at 400/220 kV GIS Sub-station at Kurukshetra (DOCO 25.3.2017) , Asset-IV: Pole-II of the 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays (DOCO:16.9.2017); Asset-V: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jalandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jalandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra (DOCO: 3.12.2015) under WR-NR HVDC interconnector for IPP projects in Chattisgarh in Northern Region & Western Region.
	34.	12/TT/2021	PGCIL	Petition for determination of true up Fees and Charges for 2014-19 block, Fees and Charges for the period 2019-24 block In respect of Assets (4 Nos) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links scheme in Eastern Region and determination of transmission tariff for 2019-24 tariff block In respect of Assets (12 Nos) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links scheme in Eastern Region.
	35.	261/TT/2015	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 765 kV line react at Jabalpur Pooling Sub-station for Jabalpur-Bina, Asset-2 765 Line Bay at Bind Sub-station Jabalpur -Bina Doco 13.11.2014 Asset-3 765 KV line reactor Jablpur PS at Dharmjaygarh-Jabalpur PS DOICO 14.9.2015 and Asset-4 . Dharamjaygarh-Jabalpur PS under line bays and reactor proviison at POWSERGRID Sub-station assocaited with system Strengthening Common for Western Region and Northern Region Western Region.
	36.	159/TT/2021	HVNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2019-20 to 2023-24.
	37.	478/TT/2020	PITCUL	Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS) .
	38.	247/TT/2020	APTransco	Petition for determination of tariff for (1) 400kV K.V Kota Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 KM (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19.
24.6.2022 Friday At 10.30 A.M. Review Petitions Coram:	1.	163/MP/2022 alongwith I.A.No.37/2022	RSEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the

Member (ISJ) Member (AG) Member (PKS)				Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier (Interlocutory application for interim reliefs) (On admission).
	2.	17/RP/2022	NLCIL	Petition for review of the Order dated 24.3.2022 and corrigendum dated 26.4.2021 in Petition No. 452/MP/2019 (On admission)
	3.	11/RP/2022	NTPC	Petition for review of the Order dated 31.1.2022 in Petition No. 401/GT/2020 (On admission)
	4.	12/RP/2022	NETCL	Petition for review of the Order dated 28.2.2022 in Petition No. 308/TT/2020 (On admission)
	5.	13/RP/2022	PGCIL	Petition for review of the Order dated 3.1.2022 in Petition No. 660/TT/2020 (On admission)
	6.	14/RP/2022	PGCIL	Petition for review of the Order dated 17.2.2022 in Petition No. 652/TT/2020 (On admission)
	7.	15/RP/2022	PGCIL	Petition for review of the Order dated 18.2.2022 in Petition No. 644/TT/2020 (On admission)
	8.	2/RP/2022	PGCIL	Petition for review of order dated 19.8.2021 in Petition No. 468/TT/2020.
	9.	8/RP/2022	PGCIL	Petition for review of the Order dated 30.11.2021 in Petition No. 691/TT/2020.
Coram: Member (AG) Member (PKS)	10.	26/RP/2021	JPL	Petition for review of the Order dated 24.11.2021 in Petition No. 560/MP/2020.
	11.	37/TT/2022 alongwith I.A.No.12/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Asset 1: LILO of one circuit of 400 kV D/C Vapi- Navi Mumbai line transmission line along with 400/220 kV GIS KALA Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor alongwith 4 Nos. of 220kV downstream bays and Asset 2: LILO of 2nd Ckt of 400kV D/C Vapi-Navi Mumbai TL alongwith associated bays at Kala substation under Establishment of 400/220kV GIS Sub-station at Kala in UT of D&NH in Western Region (Interlocutory application for early hearing).
	12.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	13.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	14.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	15.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 KWH for the balance period of the PPA.
	16.	577/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit - 1 to 3 (3 x 210 MW).
	17.	205/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 in respect of the Mejia Thermal Power Station, Unit -4 (1 x 210 MW) and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit -4 (1 x 210 MW).



	18.	578/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Maithon Hydel Power station, Unit No. 1 to 3 (63.2 MW).
	19.	282/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Nimoo Bazgo Power Station and determination of tariff for the period 2019-24 in respect of Nimoo Bazgo Power Station.
	20.	442/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	393/GT/2020	NTPC	Petition for revision of tariff of Mauda-I STPS Stage-I (2x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	22.	437/GT/2020	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	23.	192/GT/2020	NTPC Sail	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	24.	365/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Thermal Power Station I Expansion 420 MW (TPS- I Expansion) for the period from 1.4.2014 to 31.3.2019
28.6.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024 (On admission).
	2.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems (On admission).
	3.	62/MP/2022	NLCIL	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 19.3.2019 passed by this Commission and directions and initiation of appropriate action against the Respondent No.1 to 4 for non-compliance of the directions issued under Order dated 19.3.2019 in Petition No. 54/MP/2018 (On admission).
	4.	84/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of LTA, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 300 MW, on the premise of the start date of LTA being taken as 23.4.2022, till the final disposal of the present proceedings(On admission)..
	5.	64/MP/2022	PSPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking reduction in tariff under the Power Purchase Agreement dated 29.12.2017 executed between Respondent Nos.1 and 2 read with Power Sale Agreement dated 24.11.2017 executed between the Petitioner and Respondent No.2 for purchase of 50 MW of Wind Power (On admission).
	6.	173/MP/2019 alongwith 67/IA/2020	BALCO	Petition seeking payment of the outstanding amount on account of (i) late payment surcharge; (ii) additional interest, and for furnishing of Stand by Letter of Credit as payment security mechanism(Interlocutory application for placing additional documents on record).
	7.	180/MP/2019	Indian	Petition under Regulation 13 read with Regulation 7 and 8

		Railways (ECR)	of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999
8.	132/MP/2019	Indian Railways	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bharatiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.
9.	188/MP/2019 alongwith I.A.No.66/2019	PTC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.09.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC( Interlocutory application seeking interim direction).
10.	189/MP/2019	PSEPL	Petition seeking direction to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's project
11.	192/MP/2019	NLCIL	Petition for exemption from Technical Minimum operation for NLCIL TPS-II Expansion (2 x 250 MW) CFBC Units till 31.3.2020
12.	196/MP/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV Line Bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-stations under line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR
13.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
14.	201/MP/2019	WL	Petition under Section 79(1) (f) of the Electricity Act,2003 to adjudicate upon disputes seeking directions against the Respondents for payment of differential tariff for the period from January, 2011 to May, 2014
15.	202/MP/2019	NLCIL	Petition for increase in O&M Expenses on account of Pay/Wage revision and other pay hikes to Employees (Executive w.e.f. 1.1.2017, Non-Executive & workmen w.e.f. 1.4.2014) of NLCIL's Power Stations & CISF security personnel w.e.f. 1.1.2016 including Gratuity ceiling limit increase- recovery from the beneficiaries of NLCIL Power Stations for the year 2014-19
16.	10/MP/2021	AGEMPL	Petition for extension of Scheduled Date of Commissioning of the project without the levy of the penalty.
17.	44/MP/2022	TPDDL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019

			seeking adjudication of dispute with NTPC Limited in terms of the Order dated 17.1.2022 passed in WP (C) 10026 of 2020.
18.	583/MP/2020 alongwith I.A.Nos.68 &76/2021	SUCRL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals of legal and Regulatory Provisions( Interlocutory application for interim reliefs and to file additional grounds and additional prayer).
19.	628/MP/2020	APIL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
20.	57/MP/2022	HPPTCL	Petition for inclusion of 220 kV D/C Charor-Banala Transmission Line under PoC mechanism for recovery of Transmission Charges under CERC(Sharing of Inter-State Transmission Charges and Losses) Regulations,2020
21.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited
22.	403/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for the assets under Transmission System associated with Mundra Ultra Mega Power Project covered in CERC order dated 26.5.2016 in petition No. 20/TT/2015, covered in CERC order dated 2.12.2019 in petition No. 194/TT/2018, covered in CERC order dated 29.4.2016 in petition No. 185/TT/2014 , covered in CERC order dated 23.7.2018 in Petition No. 207/TT/2017.
23.	372/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for Assets under Eastern Region Strengthening Scheme III (ERSS-III) in Eastern Region.
24.	681/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with North East-Northern/Western Inter Connector-I.
25.	732/TT/2020	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Assets under Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Northern, Eastern & Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
26.	705/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for in respect of Asset -I: Central Sector Portion of 1030.426 km (DOCO 1.8.2014), Asset-II: Central sector portion of 2186.339 kms, Asset-III: BBMB portion of 208.438 kms ,Asset-IV: Central sector portion of 1646.039 kms and Asset-V: BBMB portion of 2.35 kms under Establishment of Fibre Optic communication system in Northern region.
27.	15/RP/2021	PGCIL	Petition for review of the Order dated 8.2.2021 in Petition No. 84/TT/2020
28.	3/RP/2022	PKTCL	Petition for review of the Order dated 9.2.2021 in Petition No. 156/TT/2015.
29.	5/RP/2022	TPL	Petition for review of the Order dated 6.3.2020 in Petition No.L-1/44/2010/CERC

<p>30.6.2022 Thursday At 10.30 A.M. Misc. Petitions</p>	1.	53/MP/2022	DVC	<p>Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 &amp; 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015(On admission).</p>
	2.	4/MP/2022	NHPC	<p>Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 &amp; 2020-21 in respect of Chamara-III Power Station (On admission).</p>
	3.	52/MP/2022	NHPC	<p>Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited &amp; Power Grid Corporation of India Limited (PGCIL) regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009. (On admission).</p>
	4.	54/MP/2022	NHPC	<p>Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to short fall in energy generation for reasons beyond the control of the generating station during the FY 2019-20 &amp; 2020-21 in respect of Kishanganga Power Station(On admission)..</p>
	5.	63/MP/2022	NHPC	<p>Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY-2020-21 in respect of Rangit Power Station (On admission).</p>
	6.	66/MP/2022	NHPC	<p>Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 &amp; 2020-21 in respect of Parbati-III Power Station(On admission).</p>
	7.	70/MP/2022	NHPC	<p>Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2020-21 in respect of Nimoo Bazgo Power Station (On admission).</p>
	8.	222/MP/2019	NHPC	<p>Petition for recovery of impact of wage revision of its employees and deputed employees of J&amp;K Police in Nimoo Bazgo Power Station during the period 1.1.2016 to 31.3.2019.</p>
	9.	223/MP/2019	NHPC	<p>Petition for recovery of impact of wage revision of its employees and deputed employees of J&amp;K Police in Chutak Power Station during the period 1.1.2016 to 31.3.2019.</p>
	10.	224/MP/2019	NHPC	<p>Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) &amp; Central Industrial Security Force (CISF) in Uri-I Power Station during the period 1.1.2016 to 31.3.2019(</p>
	11.	226/MP/2019	NHPC	<p>Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Sewa-II Power Station during the period 1.1.2016 to 31.3.2019.</p>
	12.	227/MP/2019	NHPC	<p>Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) &amp; Central Industrial Security Force (CISF) in Uri-II Power Station during the period 1.1.2016 to 31.3.2019</p>

13.	228/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Tanakpur Power Station during the period 1.1.2016 to 31.3.2019
14.	229/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in TLDP-III Power Station during the period 1.1.2016 to 31.3.2019
15.	230/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in TLDP-IV Power Station during the period 1.1.2016 to 31.3.2019
16.	231/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Indian Reserve Battalion (IRBN) in Teesta-V Power Station during the period 1.1.2016 to 31.3.2019
17.	232/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Indian Reserve Battalion (IRBN) in Rangit Power Station during the period 1.1.2016 to 31.3.2019.
18.	233/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dhauliganga Power Station during the period 1.1.2016 to 31.3.2019.
19.	234/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Salal Power Station during the period 1.1.2016 to 31.3.2019.
20.	236/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-II Power Station during the period 1.1.2016 to 31.3.2019.
21.	237/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Chamera-III Power Station during the period 1.1.2016 to 31.3.2019
22.	238/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Parbati-III Power Station during the period 1.1.2016 to 31.3.2019.
23.	286/MP/2019	NHPC	Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Kishanganga Power Station during the period 18.5.2018 to 31.3.2019.
24.	295/MP/2019	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014, read with regulation 44(8) and 44(7) of CERC (Terms and Conditions of Tariff) Regulation, 2019, for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Chamera-III Power Station.

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
23.6.2022